IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28984 OF 2025

Between:

Valluri Madhavi, D/o. Valluri Sudhakar, Hindu, Age. 39 years, Occ. Private Employment, R/o. Plot No. 28, 1st Floor, Himasri Residency, NRIs Colony, Kismathpur, Hyderabad - 500030.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health and Family Welfare, Secretariat Building, Hyderabad.
2. Kaloji Narayan Rao (KNR) University of Health Sciences, Rep. by its Registrar, Warangal, State of Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue order or orders or direction or writ more particularly one in the nature of writ of MANDAMUS declaring the action of the 2nd respondent not treating the candidate Valluri Pranavi as local candidate in spite of email communication dated. 14/09/2025 with all necessary documents though the candidate is eligible as per GOMS No. 150, dated. 08/09/2025 as illegal, arbitrary, malafide, intentional and is in violation Article 14 of Constitution of India and consequently direct the 2nd respondent to consider the case of the candidate in terms of GOMS No. 150, dated. 08/09/2025 by considering the representation dated. 14/09/2025 along with documents in the interests of justice and pass all necessary orders.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct 2nd Respondent to treat the candidate Valluri Pranavi as local by considering the her representation sent through email dated. 14/09/2025 especially the residence certificate issued by the Revenue Department, Telangana dated. 15/09/2025 pending disposal of the writ petition in the interests of justice

Counsel for the Petitioner: SRI. K.V. BHANU PRASAD SENIOR COUNSEL REP SRI KOTHAPALLI SAI SRI HARSHA

Counsel for the Respondent No.1: SRI TANDRA RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI T. SHARATH , SC FOR KNRUH

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28984 of 2025

ORDER:

Heard Mr. K.V.Bhanu Prasad, learned Senior Counsel representing Mr. Kothapalli Sai Sri Harsha, learned counsel for the petitioner; Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.2 (for short 'the University').

2. Petitioner is the mother of the candidate Valluri Pranavi, who has represented before the respondent University through mail on 14.09.2025 with documents to be treated as a 'Local Candidate' for admission to MBBS/BDS Course in the Medical institutions of the State of Telangana under Competent Authority Quota for academic year 2025-2026 in terms of advertisement dated 15.07.2025. She claims to fall in the

category prescribed under G.O.Ms.No.33 dated 22.07.2024 read with G.O.Ms.No.150 dated 08.09.2025.

3. Learned counsel for the petitioner submits that for the last consecutive four years, petitioner has resided in the territory of State of Telangana though she has studied for Class-IX in online course from an institution in the State of Andhra Pradesh while staying in Hyderabad, whereas for the next three years i.e., Classes X, XI and XII, she has studied from institutions in Hyderabad. Therefore, her stay being consecutive four years in Hyderabad, she fulfils the requirement prescribed in G.O.Ms.No.33 dated 22.07.2024 read with G.O.Ms.No.150 dated 08.09.2025. Therefore, respondents may be directed to consider her case as a 'Local Candidate'.

4. Learned Standing Counsel for the respondent University at the outset submits that the relevant criteria under G.O.Ms.No.33 dated 22.07.2024 read with G.O.Ms.No.150 dated 08.09.2025 require either consecutive study or consecutive stay, not piecemeal. Study for any period in the last four consecutive years preceding the qualifying exam outside the State is only permissible if the parent of the

candidate falls in any of the enumerated categories under G.O.Ms.No.150 dated 08.09.2025, which, in the present case, the petitioner does not fulfil. However, he submits her representation shall be considered in accordance with law.

5. Upon hearing learned counsel for the parties, without making any comments on the merits of the claim of the petitioner, therefore, we dispose of the Writ Petition with a direction to the respondent University to consider her representation in accordance with law, as expeditiously as possible. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- P. PONNA KRISHNA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health and Family Welfare, Secretariat Building, T.S.,Hyderabad.
2. The Registrar, Kaloji Narayan Rao (KNR) University of Health Sciences, Warangal, State of Telangana.
3. One CC to SRI. KOTHAPALLI SAI SRI HARSHA, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUH [OPUC]
6. Two CD Copies

B M
PVL

HIGH COURT

DATED:23/09/2025



ORDER

WP.No.28984 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

24/9/25